

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 606
IB-806/ND/2021

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs.

M/s. Upal Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Adv Sougat Sinha with Adv Manoj
Kumar.
For the Respondent/Corporate Debtor :Ms. Aditya Maheshwari, Advocate.

ORDER

This matter was initially called as the Counsels are not readily available.
At their request, matter was passed over, the matter passed over could not be
taken up for hearing. Therefore, the matter is now posted to 10.10.2022.

-sd-

(Rahul Bhatnagar)
Member (T)

-sd-

(P.S.N Prasad)
Member (J)